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IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CRIMINAL APPELLATE JURISDICTION

**LD/VC/OCR 14 OF 2020 (to be renumbered subsequently)**

Mahendra Singh ... Petitioner  
Vs.  
Commissioner of Police & Ors. ... Respondents

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Smt. Gayatri Singh, Sr. counsel a/w Mr. Kranti L.C. a/w Afreen Khan,  
for the Petitioner.

Mr. Deepak Thakre, Public Prosecutor a/w Mr. S. R. Shinde,  
Additional Public Prosecutor, for the Respondent-State.

Mr. Giri a/w Yamuna Parth, for the Respondent-BMC.

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**CORAM : C. V. BHADANG, J.**

**DATE : APRIL 30, 2020**

**PC :**

1. Heard Smt. Gayatri Singh, the learned senior counsel for the Petitioner, Mr. Deepak Thakre, the learned Public Prosecutor and Mr. Giri, the learned advocate for the Respondent-BMC.

2. It appears that there are two contrary versions as to the circumstances, in which the Petitioner is being quarantined in an institution. The learned senior counsel for the Petitioner submitted that the Petitioner has been quarantined in breach of the applicable guidelines, and in any event, there is no need to quarantine him in an institution as the guidelines envisage that the person can be home quarantined.

3. It is also pointed out that the STPCR test of the Petitioner has been negative and the Petitioner is otherwise asymptomatic. The learned senior counsel for the Petitioner, on instructions, states that as per the oral undertaking on the previous date on behalf of the Respondents, the Petitioner has been provided with the clothes and the mobile handset has been returned by the police

4. The learned counsel for the Respondents submit that the Petitioner has been quarantined, in accordance with the guidelines and they seek time to file their reply on record setting out the circumstances under which the Petitioner has been quarantined in an institution. Mr. Thakre, learned Public Prosecutor points out that the Petitioner is quarantined, in the first instance for a period of 14 days, which is going to expire on 3<sup>rd</sup> or 4<sup>th</sup> May, 2020.

5. Considering the overall circumstances, S. O. to 5<sup>th</sup> May, 2020. The respondents shall file reply and serve an advance copy thereof on the learned senior counsel for the Petitioner.

Sd/-  
**C. V. BHADANG, J.**